

OUT TODAY
ITEM NO.42

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3800/2019

(Arising out of impugned final judgment and order dated 25-01-2019 in AB No. 3666/2018 passed by the Gauhati High Court)

HELALUDDIN AHMED

Petitioner(s)

VERSUS

THE STATE OF ASSAM

Respondent(s)

(For I.A. NO. 187388/2019 IN SLP(CRL.) NO. 3800/2019 TO BE LISTED ON 16.12.2019 - FOR STAY APPLICATION)

Date : 16-12-2019 This application was called on for hearing today.
CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) **Mr. Sushil Sharma, Sr. Adv.**
 Mr. Sanjay Dubey, Adv.
 Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) **Mr. Nalin Kohli, AAG**
 Mr. Ankit Roy, Adv.
 Mr. Indrajeet Singh, Adv.
 Ms. Nimisha Menon, Adv.
 Mr. Shuvodeep Roy, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.187388/2019 IN SLP(CRL.) NO. 3800/2019

Having heard learned counsel appearing for the parties and upon perusal of the instant application for stay of arrest, we direct that there shall be *ad interim* stay of arrest against the petitioner viz., Helaluddin Ahmed, for a period of four weeks from today on condition that he shall appear before the concerned trial court/magistrate so as to enable the said court to record his appearance.

With the aforesaid directions, the instant interlocutory application stands disposed of.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR

(Copy of this Order be given today)